

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

335/ND/2017

In the matter of :

Express Hospitality

.PETITIONER

Vs.

Registrar of Companies

.REGISTRAR

SECTION

Under Section 252

Order delivered on 25.7.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor: Mr. Keshar Mohan, Mr. Rishi K. Awasthi, ARs

For the Respondent/Corporate Debtor :

For the Intervener : Ms. Easha Kadian, for Ms. Lakshmi Gurung, St. Counsel for
Income tax Department


ORDER

Learned authorized representative for the appellant is present. Ld. Dy.
ROC for ROC and Ld. Standing Counsel for Income tax Department are also
present. Heard.

Order is reserved.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
25.7.2018